

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.100/Del/2020
Assessment Year : 2010-11

Smt. Savitri Devi,
628, Sector-14,
Hisar – 125 001.
PAN : AMIPD4870F.
(Appellant)

Vs. Income Tax Officer,
Ward-4,
Hisar.

(Respondent)

Appellant by : Shri V. Rajakumar, Advocate.
Respondent by : Shri Umesh Takyar, Senior DR.

Date of hearing : 20.11.2020
Date of pronouncement : 20.11.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-5, New Delhi dated 19th November, 2019.

2. The learned counsel for the assessee, vide email dated 9th November, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 20th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar